

**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**“SMC” BENCH, MUMBAI**  
**BEFORE SMT. BEENA PILLAI (JUDICIAL MEMBER)**  
**I.T.A. No. 7547/Mum/2025**  
**Assessment Year: 2013-14**

<b>M/s. Starlight Systems (I) LLP</b> [Now merged with Sunteck Realty Ltd.] 5 <sup>th</sup> Floor, Sunteck Centre 37-40, Subhash Road Ville Parle East Mumbai - 400057 <b>[PAN: ACIFS0005M]</b>	Vs.	<b>Deputy Commissioner of Income Tax, Circle-11(2)(2), Mumbai</b>
<b>(Appellant)</b>		<b>(Respondent)</b>

<b>Assessee by</b>	Shri S.K. Shah, A/R
<b>Revenue by</b>	Shri Limbasiya Kavan Nareshkumar, Sr. DR

<b>Date of Hearing</b>	04.02.2026
<b>Date of Pronouncement</b>	12.02.2026

**ORDER**

**Per Smt. Beena Pillai, JM:**

The present appeal filed by the assessee arises out of the order dated 29/09/2025 passed by the Ld.CIT(A)-51, Mumbai [hereinafter the “Ld.CIT(A)”] for A.Y. 2013-14.

2. At the time of hearing, the Ld. AR submitted that, the assessee filed letter seeking withdrawal of the present appeal. The said letter is taken on record and is extracted for ready reference:-

**\*\*\*This space is left blank intentionally. P.t.o.\*\*\***

**Shah & Taparia**  
Chartered Accountants

203, Center Point, 100, Dr Babasaheb Ambedkar Marg,  
Opp. Bharat Mata Theater, Lalbaug, Parel, Mumbai - 400012  
Tel.: 022-42116800  
E-Mail : info@shahtaparia.com

To,  
The Hon'ble Bench Members,  
Income Tax Appellate Tribunal,  
"SMC" Bench,  
Mumbai.

Respected Sir,

**Reg:** M/s. Starlight Systems (I) LLP (PAN: ACIFS0005M)  
(Now Merged with Sunteck Realty Ltd).  
Appeal No. ITA - 7547/MUM/2025.  
A.Y. 2013-14  
Date of Hearing: 04.02.2026

**Sub:** Request to allow withdrawal of appeal

With reference to the captioned appeal, we hereby withdraw appeal filed for the A.Y. 2013-14.

We are also enclosing original Letter of Authority in our favour.

Inconvenience caused to Your Honours in this matter is highly regretted.

Thanking you,

Yours faithfully,  
For SHAH & TAPARIA  
Chartered Accountants

(Authorized Representative)

C.C.:- The Learned Departmental Representative,  
The Hon'ble Income Tax Appellate Tribunal,  
'SMC' Bench,  
Mumbai

*SMC*  
*4.2.26*  
*7/3/2/26*

**3.** In view of the request made by the assessee for withdrawal of the appeal, we permit the assessee to withdraw the same. **Accordingly, the appeal filed by the assessee is dismissed as withdrawn.**

**In the result, the appeal filed by the assessee is dismissed as withdrawn.**

**Order pronounced in the open court on 12/02/2026**

***Sd/-***

**(BEENA PILLAI)  
Judicial Member**

Mumbai

Dated: 12/02/2026

**SC Sr. P.S.**

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy  
By order

(Asstt. Registrar)  
**ITAT, Mumbai**